

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPETITION(S) FOR SPECIAL LEAVE TO APPEAL (C).....CC NO(S) .
7818-7819/2014(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 04/07/2011
IN WP NO. 20270/1990 AND DATED 11/10/2013 IN RA NO. 220755/2011 IN
WP NO. 20270/1990 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD)

HARI SHANKAR RAI

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND OFFICE REPORT)

Date : 08/10/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. Gourab Banerji, Sr. Adv.

Mr. Devendra Singh, Adv.

Mr. Anant K. Vatsya, Adv.

Ms. Charu Ambwani, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RHeard learned counsel for the petitioner and perused
the relevant material.

Delay condoned.

Issue notice.

Status quo with regard to possession, as on today,
shall be maintained until further orders.[VINOD LAKHINA]
COURT MASTER[ASHA SONI]
COURT MASTER